

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 88215 of 2019

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-012-19-20 dated 14.06.2019 passed by the Commissioner of Central Tax (Appeals), Pune)

**M/s Gateway Internet Protocol
Management Pvt Ltd**

.... Appellant

A-1, DTC, S. No. 2/1, CTS No. 366, 7th Floor, Vakil Nagar,
Mhatre Bridge, Erandwane, Pune – 411001.

Versus

**Commissioner of Central Excise &
Service Tax Pune-II**

.... Respondent

41-A. Sasoon Road, Central Excise Colony,
Sangamvadi, Pune – 411001.

Appearance:

None for the Appellant

Shri S. B. P. Sinha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85314/2023

Date of Hearing: 01.03.2023

Date of Decision: 01.03.2023

Per: Anil G. Shakkarwar

When the matter was called nobody appeared on behalf of the appellant. From the record is clear that earlier on two occasions that is 06.09.2022 and 12.12.2022 there was no appearance on behalf of the appellant. Therefore, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**

Sinha